

(b6)

CENTRAL ADMINISTRATIVE TRIBUNAL: HYD RABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 676 of 1996

DATE OF DECISION: 26.6.96

M. A. Rasheed

APPLICANTS

Versus

Director, CRIDA, Hyd.

RESPONDENTS

FOR INSTRUCTIONS

1. Whether it be referred to the reporters ~~or~~ not?



2. Whether it be circulated to all the Benches of C.A.T. or not?



MEMBER ( )

(R-RANGARAJAN)  
Vice Chairman/Member (Adm).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.676 of 1996

DATE OF ORDER:26.6.96

BETWEEN:

M.A.RASHEED

.. Applicant

and

1. The Director,  
Central Research Institute  
for Dryland Agriculture,  
Santoshnagar,  
Hyderabad 659,
2. The Scientist & the Head of Designs  
and Analysis Section,  
Central Research Institute for  
Dryland Agriculture,  
Santoshnagar,  
Hyderabad 659,
3. The Senior Administrative Officer,  
Central Research Institute for  
Dryland Agriculture, Santoshnagar,  
Hyderabad 659

.. Respondents

COUNSEL FOR THE APPLICANTS: Shri V.VENKATESWAR RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGMENT

Heard Shri V.Venkateswar Rao, learned counsel  
for the applicant and Shri N.R.Devaraj, learned senior  
standing counsel for the respondents.

2. This OA is filed praying for direction to the  
respondents to regularise the period from 18.8.92 to  
29.8.92 by granting him medical leave for the said period

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as applied for by him and treat the period from 30.8.92 to 3.9.92 as duty with all consequential benefits such as pension and other terminal benefits etc.

3. The applicant earlier submitted a representation dated 15/16.5.95 in connection with the grant of leave as prayed for in this OA. He was informed by the Memo No.1-2(1)/92-93-Estt, dated 8.8.95 (Annexure A-XIII at Page 30 of the OA) that the applicant was verbally instructed to pursue the matter with the hospital authorities so that his leave case could be processed by that office. It is further stated that the applicant was not responded in this regard so far. It is further noted in that memo that he should explain the position in this regard so that a final decision could be taken. In response to that memo, the applicant had submitted his contentions by his representation dated 14.3.96 (Annexure A-XV at page 32). It is stated that this representation is not yet disposed of. In an another earlier case, the learned senior standing counsel for the respondents Shri N.R.Devaraj submitted that the pension papers of the applicant in that case are under process and that he will be informed of the result within a fortnight time. As the regularisation of the period in this OA is also to be decided for finalising his pension papers, it is essential that his representation dated 14.3.96 should also be disposed of simultaneously. In view of the

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above, the respondents should take a final decision in this connection and reply him in regard to his representation dated 14.3.96 within a period of 10 days from the date of receipt of a copy of this order.

5. The OA is disposed of as above at the admission stage itself. No costs.

*on e*  
(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 26th June, 1996  
Open court dictation

vsn

*M.26/6/96 (J)  
Dy. Registrar*

*contd...*

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..3..

D.A.NO.676/96

Copy to:

1. The Director, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad.
2. The Scientists & the Head of Designs and Analysis Section, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad - 659.
3. The Senior Administrative Officer, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad - 659.
4. One copy to Mr.V.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Se.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLR

~~RECEIVED~~  
TYPED BY  
COMPARED BY

CC today  
04/6/96  
TYPED BY  
CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 26/6/96

ORDER/JUDGEMENT  
O.A. NO./R.A/C.P. No.

in

O.A. NO. 676/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

